

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3273
ANSWERED ON:12.05.2006
COMPLAINS UNDER RURAL DEVELOPMENTAL WORKS
Yadav Shri Baleshwar

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that the works being undertaken under the centrally sponsored projects/schemes for rural development in the country, particularly Uttar Pradesh, are not in conformity with the laid down norms;
- (b) if so, the reasons therefor and whether the Government has conducted any inquiry into the complaints received in this behalf; .
- (c) if so the details of the findings of the inquiry; and
- (d) the steps proposed to be taken by the Government to check the wastage of funds on this count ?.

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI SURYAKANTA PATIL)

(a) The Ministry of Rural Development with the help of State Governments, implements all the rural development programmes in accordance with the programme guidelines. Some complaints regarding mis-appropriation/misutilisation of funds/foodgrains have been received under the Sampoorna Gramin Rozgar Yojana (SGRY) from the State of Uttar Pradesh. Such complaints have been referred to the State Government for corrective actions.

(b) to (d) With a view that the rural development schemes are implemented according to the programme guidelines, the Ministry has developed a comprehensive system of Monitoring the implementation and impact of the programmes through Periodical Progress Reports, Performance of Review Committee, Area Officer's Scheme, Vigilance and Monitoring Committee at the State/District Level with greater involvement of members of Parliament, District Level Monitoring and National Level Monitors to monitor quality of works. Besides, the State have been advised to adopt a four- pronged strategy consisting of

- (i) creation of awareness about the schemes,.
- (ii) transparency
- (iii) People`s Partnership and
- (iv) accountability.

In addition, to this, constitution of Village Level Monitoring Committee for each work under SGRY and NFFWP is mandatory which monitors the progress and quality while work is in progress. The final report of such Committee is attached along with the completion certificate of work for consideration of Gram Sabha of Gram Panchayat where work has been executed.